

**GOVERNMENT OF INDIA
TEXTILES
LOK SABHA**

UNSTARRED QUESTION NO:6018
ANSWERED ON:26.04.2001
IMPLEMENTATION OF WTO RULING BY TURKEY
GANGASANDRA SIDDAPPA BASAVARAJ;IQBAL AHMED SARADGI

Will the Minister of TEXTILES be pleased to state:

- (a) whether India has given an additional period of 30 days to implement WTO regulations in regard to Ankara`s import curbs of Indian Textile items;
- (b) if so, the details of WTO ruling that upheld India`s complaint;
- (c) whether Turkey has given any assurance to implement those WTO rulings;
- (d) if not, the main reasons therefore; and
- (e) the steps being taken by the Government in this regard?

Answer

MINISTER OF STATE FOR TEXTIELS (SHRI V. DHANANJAY KUMAR)

(a) to (e) : In the Turkey Textiles Dispute between India and Turkey in the WTO, the reasonable period of time for Turkey to implement the ruling and recommendations of the Dispute Settlement Body (DSB) expired on 19th February 2001. The DSB of the WTO had in its ruling given on 23.10.1999 upheld India`s stand that the restraint imposed by Turkey on imports of Textiles and Garments in 19 categories is inconsistent with the WTO provision. On March 8, 2001 India and Turkey reached an agreement on the `Agreed Procedures under Articles 21 and 22 of the DSU`. According to provisions of this agreement, India and Turkey have agreed to hold consultations within 30 days of the agreement, to discuss compliance of the recommendations of the DSB by Turkey. Pursuant to this, consultations between countries are continuing.